

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1988**

TO BE ANSWERED ON THURSDAY, 10th December, 2015

Model Code of Conduct

1988. SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases of violation of model code of conduct reported/registered during various elections in the country during the last three years and the current year, State/UT-wise;
- (b) the number of such cases disposed of and the quantum of punishment awarded to the violators during the said period, State/UT-wise;
- (c) the number of such cases pending for disposal as on date, State/UT-wise;
- (d) whether the Government has held any discussions with the Election Commission of India regarding enrolling of youths on immediately on attaining the age of 18 years and for expediting the disposal of aforesaid pending cases within the stipulated time frame; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)**

(a) to (e): The information is being collected and will be laid on the Table of the House.